

LOK SABHA

Wednesday, November 15, 1967/
Kartika 24, 1889 (Saka)

The Lok Sabha met at Eleven of the
Clock

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

MR. SPEAKER : Shri Viswambharan,

SHRI P. VISWAMBHARAN : Question
No. 61.

SHRI D. N. PATODIA : I suggest that
Question No. 65, which is on the same
subject, may be taken up along with this.

MR. SPEAKER : All right. Question
No. 70 may also be taken up.

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
VIDYA CHARAN SHUKLA) : Sir, ques-
tion No. 70 is on a slightly different subject.

MR. SPEAKER : All right. Only 65
need be taken up along with 61.

ADMINISTRATIVE REFORMS COMMISSION

*61. SHRI P. VISWAMBHARAN : Will
the Minister of HOME AFFAIRS be
pleased to state :

(a) when the Administrative Reforms
Commission was set up ; and

(b) the time limit stipulated for the
submission of the final report of the Com-
mission and when it is expected to be
submitted ?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
VIDYA CHARAN SHUKLA) : (a) 5th
January, 1966.

(b) No time limit was stipulated in the
terms of reference, which only required
the Commission to make its report to the
Government of India as soon as practicable.
The Commission expects most of the study
teams and working groups appointed by it

to submit their reports in about 3 months.
The Commission may then take some time
to consider these reports and finally report
to the Government on all the subjects
under study.

प्रशासनिक सुधार आयोग

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65. श्री रामावतार शर्मा :
श्री मणीमाई जे० पटेल :
श्री नन्दकुमार सोमानी :
श्री धीरेश्वर कलिता :

क्या गृह-कार्य मंत्री यह बताने की कृपा
करेंगे कि :

(क) क्या प्रशासनिक सुधार आयोग का
पूरा प्रतिवेदन प्राप्त हो गया है ;

(ख) क्या आयोग के कुछ मुद्दाओं को
क्रियान्वित कर दिया गया है ; और

(ग) आयोग द्वारा अब तक की गई
सिफारिशों के बारे में अन्तिम निर्णय कब
लिया जायेगा ?

गृह-कार्य मन्त्रालय में राज्य मंत्री (श्री
बिद्या चरण शुक्ल) : (क) से (ग). सदन के
मभा पटल पर एक विवरण रख दिया गया
है ।

विवरण

(क) श्रीमान्, नहीं ।

(ख) और (ग). आयोग द्वारा सरकार को
अब तक तीन प्रतिवेदन प्रस्तुत किये गये हैं—
पहला नागरिकों की शिकायतों के निवारण
की समस्या पर, दूसरा आयोजना के तंत्र पर
व तीसरा राजकीय क्षेत्र उपक्रमों पर ।

इसकी नागरिकों की शिकायतों के
निवारण की समस्या सम्बन्धी सिफारिशें
सरकार के विचाराधीन हैं । उन पर निर्णय,
जितनी जल्दी हो सका, लिया जायेगा ।

जहां तक आयोग की आयोजना के तंत्र पर
सिफारिशों का प्रश्न है, प्रधान मन्त्री द्वारा 17
जुलाई, 1967 को लोक सभा में दिये गये
विवरण की ओर ध्यानाकर्षित किया जाता

है। उन आख्यापनों के अनुसार योजना आयोग का पुनर्गठन किया गया है। अब तक जो कार्यकारी काम योजना आयोग द्वारा किये जाते थे उनको सम्बद्ध मन्त्रालयों को हस्तान्तरण का कार्य प्रारम्भ किया जा चुका है। राष्ट्रीय विकास परिषद् का भी पुनर्गठन किया गया है।

राजकीय क्षेत्र उपक्रमों पर प्रतिवेदन केवल 20 अक्टूबर, 1967 को प्राप्त हुआ जो अभी प्रारम्भिक जांच अवस्था में है।

SHRI P. VISWAMBHARAN : May I know how many interim reports the Commission has already submitted to the Government, how many recommendations of these interim reports have been accepted by the Government and how many rejected and the reasons for rejecting some of those recommendations ?

SHRI VIDYA CHARAN SHUKLA : As the House knows, the Commission has submitted three interim recommendations to the Government so far. One is regarding the redress of public grievances. A discussion was held in Parliament about this particular report. The second report is regarding the machinery for planning. The hon. Prime Minister has made a statement about that report of the Reforms Commission. A few of the recommendations that were accepted were indicated by the Prime Minister. The reasons were also given by the Prime Minister in her statement for not accepting some of the recommendations. The third report, which has been received about a month and a half back is under consideration of government.

SHRI NATH PAI : May I draw the attention of the Minister of State to the fact that when he said that there was no time stipulated in the terms of reference, he is quite right but, then, the Chairman of the Commission, Shri Morarji Desai, had publicly announced that the Commission would be completing its work in 9 months, that is, before September. He is on record. But we are not very much bothered about it, since the Commission on the whole is doing a good job. May I know about two things from the Minister : (a) is the Government contemplating

introducing necessary legislation to give effect to the Commission's recommendation regarding the institution of the office of Lokpal and, if so, whether the legislation will be coming in this session and (b) how many Study Committees the Commission have created, how many of them have been sitting and what are the rights and facilities of these different Study Groups or Committees ?

SHRI VIDYA CHARAN SHUKLA : As far as the recommendation regarding Lokpal and Lok Ayukt is concerned, it has been indicated in the House that the Cabinet has considered it. It was also stated on behalf of the government that they have accepted this recommendation in principle. The details are being worked out in consultation with various State Governments because this also implicates the working of State Governments. After all these consultations are over and the Cabinet is able to take a final decision in the matter, we will be able to indicate whether we will be able to bring forward legislation to give effect to these recommendations or not.

As far as the second question is concerned about the study teams and the working groups, 20 study teams and 12 working groups also have been appointed by the Administrative Reforms Commission. A good many of them have given their reports which are under the consideration of the Administrative Reforms Commission. We have been reminding the Administrative Reforms Commission to complete their work as expeditiously as they can and they have assured us that they are doing their best to complete their work as quickly as they can.

SHRI LOBO PRABHU : May I enquire from the hon. Minister why, when there are so many study teams, not one study team has been appointed to study the implementation of the various policies of Government at all levels? It is no use having a Commission to enquire into administration when it does not take into consideration how the policies of Government are worked at all levels, at the State level, at the district level and even at the village level. Today we see the administration where the policies of Government are simply lost on their way to different levels.

SHRI VIDYA CHARAN SHUKLA : This Commission has been appointed to enquire into the working of machinery that we have at our disposal for implementing our policies. But this Commission is not supposed to look into policy matters as such that the Government, the Parliament, may decide. It does go into the machinery of Government and see how they implement and what are the ways to improve the implementation.

SHRI R. BARUA : It appears the study teams and the working groups are being formed only very recently. Are they going to be constituted in future also ?

SHRI VIDYA CHARAN SHUKLA : That depends on the need as the Administrative Reforms Commission may feel from time to time. But as soon as they get the proper personnel and the persons who have knowledge of these things, they appoint the study teams.

श्री मधु लिमये : अध्यक्ष महोदय, मैं जानना चाहता हूँ कि चौथे आम चुनाव के बाद कितने राज्यों में भूतपूर्व मंत्रियों के खिलाफ जो आरोप लगाये गये थे, उनकी जांच की गई है या की जा रही है और कितने राज्यों में लोकपाल तथा लोक आयुक्त संस्थाओं का निर्माण करने का फैसला किया गया है ? क्या यह बात सही है कि बिहार ने इस तरह का फैसला किया है ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : We have received some recommendations or some views of nearly ten Governments and some Union Territories also. I find there is quite a difference of opinion amongst different Governments. But Bihar Government has expressed its acceptance in principle of the scheme. There are some other Governments who have said, "No" also.

SHRI P. VENKATASUBBAIAH : In his earlier reply, the minister stated that the study teams and working groups will be constituted as and when the Administrative Reforms Commission feels it necessary. The previous Chairman of the Administrative Reforms Commission had

stated that the Report will be submitted to Parliament within nine months. With this background, may I know from the hon. Minister whether the Administrative Reforms Commission has a comprehensive programme which subjects they have to cover, what are the specific recommendations they have to make and which are the committees they have constituted or whether they do not have any programme before them ? I would also like to know whether the Commission has clearly stated that within such a prescribed time-limit, they will be able to present the Report to the Government and to Parliament.

SHRI VIDYA CHARAN SHUKLA : The Administrative Reforms Commission have definite programmes which they have set for themselves, and they are working according to their programmes.

As far as the time limit is concerned, it is for the Commission itself to determine by what time they will be able to finish their work. But I am sure that they are as anxious as the Government to finish this important work as quickly as they can and they have been working quite hard on the recommendations which have been presented to them by the various Study Groups. We expect that they will be able to finish their work quickly.

SHRI BAL RAJ MADHOK : Certain Interim Reports of the Administrative Reforms Commission have come before the Government. I want to know what action has been taken on them.

Secondly, it has just been said by the hon. Minister that 20 Study Groups and 12 Working Groups have been set up. I want to know what are the criteria for appointing the people on the Study Groups. Do these people who are put on Study Groups have some special knowledge of the subjects which have been allotted to them or just for the sake of appointing some people they have been appointed ?

SHRI VIDYA CHARAN SHUKLA : Not for the sake of appointing some people are people appointed on these important Study Groups and Study Teams. They have the experience and the necessary knowledge, and after being sure of that, the Reforms Commission approaches them, and if they can spare the time for this work,

then they are appointed on the se Study Teams and Study Groups.

SHRI SRADHAKAR SUPAKAR : The three Reports that have been submitted are merely of an interim nature on three distinct subjects. May I know whether a comprehensive report will be published after the conclusion of the deliberations, and secondly, whether the 20 and odd Study Groups that have been formed will be submitting their interim reports in the near future?

SHRI VIDYA CHARAN SHUKLA : It has been indicated that the reports of the various Study Groups and Teams will be submitted to the Reforms Commission within about three months' time.

We have learnt from the Commission that after they have completed their study, they intend presenting a comprehensive report to the Government.

SHRI SURENDRANATH DWIVEDY : Arising from the reply given by the hon. Home Minister, I would like to know which are the States which have opposed the appointment of Lokayukts and what are the reasons given by them. I also want to know whether it is a fact that in some of the States they have already appointed some kind of Lokayukts, although not in the form in which the recommendation of the Administrative Reforms Commission was made. Is there any State where any such set-up has been formed? Very recently, I think, in U.P. or some other State they have appointed some sort of a Commission.

SHRI Y. B. CHAVAN : I heard about it, but I have no definite information in what form it has been done, what are the powers, what is the composition of such an institution, etc. The principle of the recommendation is that there should be some permanent institutionalised arrangement where automatically the grievances can be looked into or inquired into. That is, really speaking, the principle of it. When we discussed this in the Chief Ministers' Conference, there were naturally different views on the matter. Therefore, I thought that it was better that their views were asked for. I have got a summarised information about the various views, but I do not think that it is necessary to lay it here

now because the whole process is still under consultation. Even if any State has said, 'No', they may, as a result of the consultation, change their mind and say, 'Yes'. It would not be in public interest to disclose this now.

श्री शिव नारायण : सरकार ने अब तक जो रिपोर्ट्स दी हैं, सरकार ने उन पर कहां तक अमल किया है? इस कमीशन में कुल कितने मेम्बर हैं चेयरमैन को एसिस्ट करने के लिए और उनकी योग्यतायें क्या हैं?

श्री विद्या चरण शुक्ल : मैंने पहले ही बताया है कि आयोग की तीन इन्टरिम रिपोर्ट्स आई थीं। जो लोकपाल और लोकायुक्त के सम्बन्ध में रिपोर्ट हैं, उस पर विभिन्न राज्य सरकारों के साथ विचार-विमर्श चल रहा है। योजना आयोग सम्बन्धी रिपोर्ट के बारे में सरकार ने जो निर्णय लिया था, उस की घोषणा माननीय प्रधान मंत्री जी द्वारा इस सदन में की गई थी। पब्लिक सैक्टर अंडरटेकिंग के बारे में जो रिपोर्ट डेढ़ महीने पहले आई थी, उस के बारे में विचार-विमर्श हो रहा है।

श्री शिव नारायण : मैंने यह भी पूछा है कि चेयरमैन को एसिस्ट करने के लिए कितने मेम्बर हैं और उनकी योग्यतायें क्या हैं; क्या वे आई० सी० एस० हैं या पी० सी० एस० हैं? वे क्या हैं?

MR. SPEAKER : He has answered.

SHRI VIDYA CHARAN SHUKLA : The House knows that most of the Members of the Commission are the hon. Members of this House. One of the distinguished Members of this House is the Chairman of the Commission. There is only one ICS Member and he is Shri V. Shankar.

श्री सरजू पाण्डेय : सरकार ने सरकारी नौकरों की जो इतनी बड़ी फौज खड़ी कर रखी है, जिसमें सब क्षेत्रों में अष्टाचार फैला हुआ है, क्या प्रशासनिक सुधार आयोग ने उसको घटाने के लिए कोई खास सुझाव दिया है?

श्री विद्या चरण शुक्ल : प्रशासनिक सुधारों में ये सब बातें शामिल होती हैं। जब आयोग की सिफारिशें आयेंगी, तो इन सब प्रश्नों पर विचार किया जायेगा।

SHRI R. K. AMIN : May I know how many States have accepted the recommendation for establishing planning units in the States on the lines recommended by the Administrative Reforms Commission, and how many have already done it?

SHRI VIDYA CHARAN SHUKLA : The hon. Home Minister has already indicated that the process of consultation is still going on with various State Governments and it would not be proper to say anything about that at this stage.

SHRIMATI LAKSHMIKANTHAM⁸ MA : May I know whether any of the study groups has recommended that smaller Ministries should be there at the Centre as well as in the States, and if so, whether that recommendation will be accepted?

SHRI VIDYA CHARAN SHUKLA : The study groups will place their recommendations before the commission, and after the commission formulate their views, they will be communicated to us.

SHRI SURENDRANATH DWIVEDY : May I know whether the present expansion of the central cabinet is based on the recommendation of the commission?

SHRI S. S. KOTHARI : May I know whether the Administrative Reforms Commission is considering the question of granting more autonomy to public sector enterprises so as to improve their working and so that they might be able to take independent decisions which are vitally necessary if commercial undertakings are to run on an economic basis?

SHRI VIDYA CHARAN SHUKLA : I have already indicated that this report has been received by us and we are considering that report.

SHRI S. S. KOTHARI : Does the report contain any such suggestion?

SHRI KRISHNA KUMAR CHATTERJI : Will the hon. Minister agree with

me that a new outlook is necessary in the changed circumstances? In view of the fact that the Administrative Reforms Commission came into existence under different circumstances and now a new thinking is essential and a new way of dealing with the matter is also necessary, may I know whether the hon. Minister would agree that a new thinking is necessary?

SHRI VIDYA CHARAN SHUKLA : The commission itself has been appointed to see what new thinking can be introduced in administration and in the methods of administration, and after their recommendations are received, we shall be able to see how useful they are and how they can be implemented.

काश्मीर और राजस्थान में विदेशों में निर्मित हथियारों का पकड़ा जाना

62. श्री हुकूम चन्द कच्छवाय : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पिछले दो वर्षों में काश्मीर और राजस्थान के सीमा क्षेत्रों में विदेशों में निर्मित शस्त्रास्त्र पकड़े गये थे;

(ख) यदि हां, तो उनकी संख्या और अन्य ब्योरा क्या हैं; और

(ग) सरकार ने इस बारे में क्या कार्यवाही की है ?

गृह-कार्य मंत्री (श्री यशवन्तराव चव्हाण) :

(क) और (ख). सदन के सभा पटल पर एक विवरण रखा गया है।

(ग) प्राप्त सूचना के अनुसार जम्मू तथा काश्मीर सरकार ने इस बारे में 20 व्यक्तियों को गिरफ्तार किया था जिन में से सात को सजा हुई, चार पर मुकदमें चल रहे हैं और अन्य मामलों की जांच की जा रही है।

राजस्थान सरकार ने सूचना दी है कि उन्होंने दस व्यक्तियों पर मुकदमें चलाये हैं इन व्यक्तियों से बरामदगी हुई थी। एक मामले से सम्बन्धित दो पाकिस्तानी मुठभेड़ में मारे गये थे।